

THE HIGH COURT OF KERALA

Tel. Address : "Justitia"
Telephone No: 2562436

KOCHI - 682031
Post Box No.2600

Dated:15/05/17

QUOTATION NOTICE

Quotation Number	H4-32168/17
Due date and time for receipt of quotations	25/05/17 up to 2:00 p.m
Date and time for opening of quotations	25/05/17 at 3.00 p.m
Date up to which the rates are to remain firm for acceptance	Four months after the acceptance of quotation
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala, Ernakulam - 31.
<u>Superscription</u> :No.H4-32168/17;Quotation for the supply of 38 Nos of Anti Virus Internet Security latest Edition for the Laptops used by the Honourable Judges of the High Court	

Sealed quotations are invited for the supply of 38 Nos of Anti Virus Internet Security latest Edition for the Laptops used by the Honourable Judges of the High Court . The rates quoted should be for delivery of the articles at the place required by the High Court of Kerala .The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. The maximum period required for delivery of the articles should also be mentioned. Quotations not stipulating period of firmness and with price variation clause and/or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. Acceptance of the quotation constitutes a concluded contract.
2. Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the Government reserves also the right to remove the defaulter's name from the list of Government suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
4. Any attempt on the part of tenderers or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the tenderers.
5. If any license or permit is required, tenderers must specify in their quotation and also state the authority to whom application is to be made.
6. The quotation may be for the entire or part supplies. But the tenderers should be prepared to carry out such portion of the supplies included in their quotation as may be

allotted to them.

7. (a) In cases where a successful tenderer, after having made partial supplies fails to fulfill the contracts in full, all or any of the materials not supplied may, at the discretion of the Purchasing Officer be purchased by means of another tender/quotation or by negotiation or from the next higher tenderer who had offered to supply already and the loss, if any, caused to the Government shall thereby together with such sums as may be fixed by the Government towards damages be recovered from the defaulting tenderer.

(b) Even in cases where no alternate purchases are arranged for the materials not supplied, the proportionate portion of the security deposit based on the cost of the materials not supplied at the rate shown in the tender of the defaulter shall be forfeited and balance alone shall be refunded.

(c) Any sum of money due and payable to the contractor (including Security Deposit returnable to him) under this contract may be appropriated by the Purchasing Officer or Government or any other person authorized by Government and set-off against any claim of the Purchasing Officer or Government for the payment of a sum of money arising out of or under any other contract made by the contractor with the Purchasing Officer or Government or any other person authorized by Government.

8. The prices quoted should be inclusive of all taxes, duties, cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.

9. (a) Ordinarily payments will be made only after the supplies are actually verified and taken to stock. Bank charges incurred in connection with payment against documents through bank will be to the account of the contractor.

(b) The tenderers shall quote also the percentage of rebate (discount) offered by them in case the payment is made promptly within fifteen days/within one month of taking delivery of stores.

10. Any sum of money due and payable to the successful tenderer or contractor from Government shall be adjusted against any sum of money due to Government from him under any other contracts.

11. Special conditions, if any, printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchases.

12. Intending quotationers should submit quotations in their own papers.

13. Only those quotations will be accepted which meet the requirements mentioned in Schedule-I.

Ernakulam,

Date:15/05/17


K.V George

Assistant Registrar

For Registrar (Adminstration)

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SCHEDULE-I

Requirements of the Anti Virus Internet Security latest Edition

1. Must offer comprehensive client/server security by protecting enterprise networks from viruses, Trojans, worms, hackers, network viruses, mixed threat attack from multiple entry points, and spyware.
2. Must have the capability to detect all in-the-wild viruses and Antivirus Engine should be certified with reputed VB100%, OPSWAT.
3. Must have the capability to restore a file from quarantine if the file is deemed safe.
4. Must have capability to scan and report vulnerabilities present in installed applications.
5. Must provide summarized view of vulnerabilities as per severity. i.e. High, Medium and Low.
6. Must have the capability to retain control over interfaces such as Firewire Bus, Serial Port, SATA Controller, Thunderbolt, etc.
7. Must have the capability to control and regulate the use of printers, scanners, web cameras, and network shares."
8. Must have the capability to allow or block Teensy Board devices.
9. Must have the capability to exclude any particular devices based on Model Name.
10. Must have the capability to allow access of USB Pen drives temporarily to some authorized users.
11. Must have the capability to prevent DDOS attacks.
12. Must support sandbox browsing for safe and secure browsing.
13. Must provide email and sms notification for various critical events such as virus outbreak, license getting expired.etc
14. Must have the capability to block infected and spam mails.
15. Must have the capability to allow only trusted email clients to send mails.
16. Presence of OEM local presence/local support center.

Windows Platform Support

1. Microsoft Windows 7 Home Basic / Home Premium / Professional / Enterprise / Ultimate (32-bit/64-bit).
2. Microsoft Windows 8,8.1 Professional / Enterprise (32-bit/64-bit).
3. Microsoft Windows 10 Home / Pro / Enterprise / Education (32-Bit/64-Bit).

